

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2436
ANSWERED ON:28.03.2012
TRANSFER POLICY OF CBI
Bhujbal Shri Sameer

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the details of transfer policy in CBI for Inspectors and Deputy Superintendent of Police (D.S.Ps);
- (b) the details of circumstances under which deviations are being made causing hardship to its employees;
- (c) the details of such deviations made during the last six months for each category of employees under DSP and Inspectors;
- (d) whether CBI is considering issuing guidelines to strictly adhere to the transfer policy guidelines; and
- (e) if so, the details thereof and the time by which it is likely to assure the same?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

- (a): Transfer Policy of CBI in respect of various ranks including officers of the rank of Inspectors & DSP is at Annexure-1.
- (b): The exceptions to minimum and maximum tenure are laid down in the Transfer Policy. As such, transfer before completion of tenure cannot be termed as a deviation. Deviations from Transfer Policy also take place in certain cases due to investigation of sensitive cases being handled by the officers concerned.
- (c): The Transfer Policy stipulates maximum and minimum tenure subject to administrative exigencies. During the last six months various officers in the rank of Deputy Superintendent of Police and Inspectors have been transferred in view of administrative exigencies before completion of tenure as per the details mentioned at Annexure-II.
- (d) & (e): The Transfer Policy of CBI as stated above is being adhered to and transfers before completion of tenure are resorted to only in rare cases for administrative reasons and public interest.